

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No.1189/2015

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

URMILA KOHLI (DEAD) THROUGH LRS.

Respondent(s)

(IA No. 23551/2020 - EARLY HEARING APPLICATION & IA No. 123307/2022
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s)

Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

Mr. Ritesh Khatri, AOR

UPON hearing the counsel the Court made the following
O R D E R

On the request made by learned counsel for the appellants seeking adjournment on the ground of bereavement in the family of the learned counsel and learned counsel appearing for the respondents has no objection for the same, list the matter in the month of January, 2014.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS(NIDHI WASON)
COURT MASTER (NSH)